

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 1662/2001

New Delhi this the 11th day of December, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Shri R.K.Bhardwaj
S/O Shri S.S.Bhardwaj
R/O E-31, Greater Kailash Enclave-I
New Delhi-110048. ... Applicant

(By Shri Mukesh Kumar Gupta, Advocate)

-versus-

1. Government of National Capital Territory of Delhi,
Through its Chief Secretary,
5, Sham Nath Marg,
Delhi-110054.
2. The Principal Secretary cum Commissioner Transport,
Govt. of N.C.T. of Delhi
5/9, Under Hill Road
Delhi-110007. ... Respondents

(Shri H.P.Chakravorty, proxy for Shri Rajinder Pandita, counsel)

O R D E R (ORAL)

Justice Ashok Agarwal:-

We have heard Shri Mukesh Kumar Gupta, the learned advocate for the applicant and Shri H.P.Chakravorty, the learned proxy counsel for Shri Rajinder Pandita, counsel for the respondents.

2. By the present OA, applicant who has retired on attaining the age of superannuation on 30.9.2000 has claimed directions for payment of his terminal benefits. According to the applicant, no disciplinary or criminal proceedings have been initiated or pending against him. In regard to the aforesaid claim, applicant has submitted his representation on 9.11.1998 at Annexure 'P' as also on 5.10.2000 at Annexure 'A-2'. No decision thereon has so far been

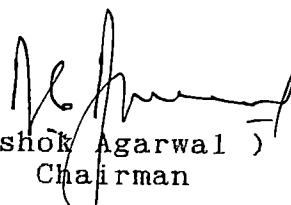
(2)

taken. In the circumstances, we direct that respondents after verifying the aforesaid statement of the applicant that no disciplinary or criminal proceedings are pending against him proceed to compute his terminal benefits and make payment thereof to him expeditiously and within a period of three months from the date of service of a copy of this order. Applicant will be entitled to interest as per rules.

3. Present OA is allowed in the aforesated terms with no order as to costs.


(S.A.T. Rizvi)

Member (A)


(Ashok Agarwal)
Chairman

/sns/